

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-103**  
IB-712/ND/2022  
New RA/197/2023

**IN THE MATTER OF:**

Union Bank of India

**.....Applicant**

**Vs.**

PCL Oil & Solvant Ltd.

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 07.12.2023**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mohit Chaudhary, Mr. Prakhar Mithal, Advs.

For the Respondent :

**ORDER**

**New RA/197/2023:-**

Ld. Counsel on behalf of the Applicant is present and submitted that in view of the order passed on 04.12.2023, this restoration application has now become infructuous. In view of the same, the present application i.e. RA/197/2023 **dismissed as infructuous.**

**S/d-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**S/d-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**